

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) (Ins) No. 61 of 2020

IN THE MATTER OF:

Mr. Sagar Shankar Bait

...Appellant

Vs.

L&T Finance Ltd. & Anr.

...Respondents

Present:

For Appellant:

Mr. Dhruva Mukerjee, Sr. Advocate, Mr. Anando Mukherjee, Mr. Zain A. Khan, Mr. Kumar Anurag Singh, Mr. Nishant Piyush, Advocates.

ORDER

(Through Virtual Mode)

10.03.2021: From the perusal of the order dated 5th March, 2020, it appears that the matter was directed to be listed on 30th March, 2020. In between COVID 19 intervene and the matter could not be listed.

Further, on perusal of the record, it also reveals that notice on Respondent Nos. 1 and 2 have been sent through regd. post. It has been delivered as per office note dated 14.2.2021 and the postal receipt also kept on record which shows that notice was delivered on R1 and R2.

Despite valid service of notice, R1 and R2 had failed to appear before this Tribunal, so the matter proceeds ex-parte against R1 and R2.

....contd.

Learned Counsel for the Appellant is directed to take steps to add Shri Dhiren Shah, B-102, Bhagirathi Niwas, near Natraj Studio, Sir MV Road, Andheri(East), Mumbai- 400069 who is the IRP appointed in this case as R3.

The Appellant is directed to take fresh steps of notice on Respondent No. 3 through Speed Post as well as e.mail (both mode). Requisites alongwith process fee be filed by Monday. Appellant to provide e.mail address of Respondent No.3.

Learned Counsel for the Appellant is directed to take necessary correction in the cause title as IRP by Monday.

Learned Counsel for Respondent No. 3 shall file status report of the CIRP proceedings before this Tribunal.

Further, till then status quo is presently shall be granted by the COC.

List this matter on **12th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

S.S./nn